

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 119  
IA 106 of 2020  
IA 107 of 2020  
IA 108 of 2020  
in  
CP(IB) 21 of 2017

**Order under Section 10**

**IN THE MATTER OF:**

New Tech Forge & Foundry Ltd  
V/s  
State Bank of India & Ors

.....Applicant

.....Respondent

**Order delivered on 17.08.2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Mr. Rajesh Bohra, Adv.  
For the IRP/RP :  
For the Respondent : Mr. Raju Kothari, Adv. for SBI

**ORDER**

IA 106 of 2020, IA 107 of 2020 and IA 108 of 2020 are filed by the personal guarantors under Section 94 of IBC, 2016. We make it clear that such applications cannot be filed in main CP(IB) 21 of 2017. Personal Guarantor has to file separate applications under Section 94 of IBC, 2016. Since these applications are not maintainable, **IA 106 of 2020, IA 107 of 2020 and IA 108 of 2020 stand disposed of** with liberty to file separate Company Petitions under Section 94 of IBC, 2016. Issue of limitation, if arises, shall be considered.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Prakash

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)